

4
BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 124/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL

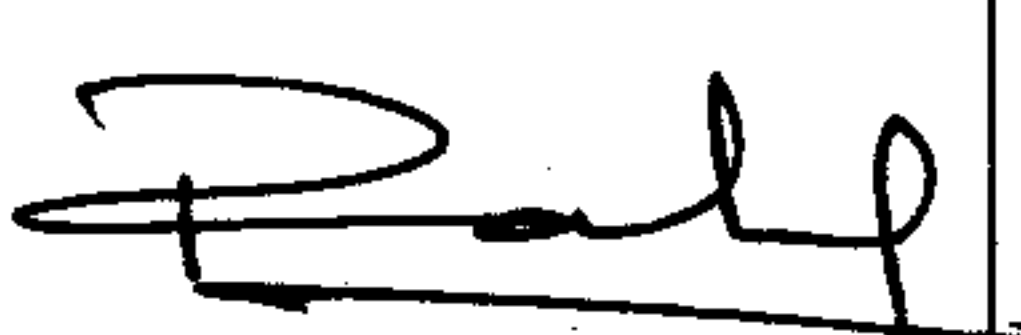
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

Name of the Company: Draft Air (India) Pvt Ltd.
V/s.
Asia Motorworks Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	TIRTH NAYAK	Adv.	Petitioner	
----	-------------	------	------------	---


2.	Nandish Chudgar a/w Raheel Patel i/b. Nanavati Associates	Adv.	Respondent	
----	---	------	------------	---

ORDER

Learned Advocate Mr. Tirth Nayak present for Operational Creditor/Petitioner.
Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel
i/b Nanavati Associates present for Respondent.

Both sides requested for some time as the matter is under the process of settlement.

List the matter on 18.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 5th day of December, 2017.